

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Send copies of this order to the Respondents and free copies of this order be handed over to the Applicant and Learned Senior Standing Counsel.

Copies of Order
may be served
to the Court for
bathue.

1
24.1.03

Pl. 2002
So S.

M.A. 1073 for 2.

Constitution

Copy not served
memo on 8.1.03

6.1.

Pl.

Copies of order
may be served
to the Court for
bathue.

1
27.1.03

Pl. 2002
So S.

~~MEMBER (JUDICIAL)~~

Order dated 26.04.2002

Order dated 26.04.2002

Order dated 7.1.2003

By order dated 26.4.2002, this O.A. was disposed of asking the Respondents to give due consideration to the grievances of the Applicant, within a period of three months from the date of receipt of copies of the said order dated 26.4.2002.

Now, by filing the present M.A.1073/02 (filed on 2.12.2002) the Respondents have prayed for extension of three months' time for implementation of the order dated 26.4.2002. From the date of filing of M.A.1073/02 till now, one month time has already elapsed. In the said premises, after hearing the learned counsels of both sides, time till end of February, 2003, is granted to Respondents to implement the order dated 26.4.2002.

M.A.1073/02 is disposed of accordingly.

Hand over copies of this order to the learned counsels of both sides.

~~MEMBER (JUDICIAL)~~

*Order dated
07.01.2003*

Order dated 07.01.2003